

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT) No. 140 of 2020

IN THE MATTER OF:

Sh. Surjeet Singh

...Appellant

Vs

Ms. Usha Rani Jha & Ors.

...Respondents

Present:

For Appellant: Mr. Abhay K. Das, Advocate

**For Respondents: Mr. Ankur S. Kulkarni, Mr. Sanwal Tibrewal,
Advocates for Respondent No. 1 – Caveator.**

ORDER

(Through Virtual Mode)

07.09.2020 Heard the Learned Counsel for Appellant- Mr. Abhay K. Das. At this stage, Mr. Ankur S. Kulkarni, the Learned Counsel for 1st Respondent/Caveator takes Notice and seeks time to file Reply/Response and accordingly three weeks' time is granted to file Reply/Rejoinder on behalf of 1st Respondent. Copy of the Reply/Response is to be served to the Learned Counsel for the Appellant four days before the next date of hearing.

In respect of Respondent Nos. 2 to 4, Let Notices be issued by Speed Post. Requisites along with process fee, if not filed, be filed by 10.09.2020. If the Appellant provides the e-mail address of Respondent Nos. 2 to 4, Let Notices be also issued through e-mail.

It is made quite clear that there is no impediment for the Tribunal (NCLT Kolkata Bench), Kolkata to proceed with the matter in CP(IB) No. 763/KB/2020 by listing the same for hearing in view of the fact that lockdown is Lifted.

The Registry is directed to List the matter on **6th October, 2020**.

[Justice Venugopal M.]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)

Akc/Km